



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1993/2021

MA NO. 2525/2021

MA No. 2526/2021

This the 13th Day of September, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Manjesh Parashar, Senior Translator
S/o Shri Uma Shankar Prasad Singh
O/o the Pr. Accountant General (Audit-II),
Odisha, Bhubaneshwar
2. Sunil Kumar, Senior Translator
S/o Shri JawaharLal Singh,
O/o the Principal Accountant General (Audit-II)
West Bengal, Salt Lake, Kolkata.
3. Manish Kumar, Senior Translator
S/o Shri Girdhari Lal,
O/o the Director General of Audit,
Eastern Railway
New Koilaghat Building 5th Floor,
14 Strand Road, Kolkata-01

... Applicants

(By Advocate : Mr. Anil Singal)

Versus

1. Union of India
Through the Comptroller & Auditor General of India
9, Deen Dayal Upadhyay Marg,
New Delhi-110124.
2. The Secretary
Government of India,
Department of Expenditure
Ministry of Finance, North Block
New Delhi - 110001.



3. The Secretary
Government of India,
Department of Official Language,
Ministry of Home Affairs,
N.D.C.C-II Building,
Jai Singh Road, New Delhi -1.
4. Principal Director (Staff)
Office of the C&AG of India,
9, Deen Dayal Upadhyay Marg,
New Delhi-110124
5. Principal Director (Rajbhasha)
Office of the C&AG of India,
10, Bahadur Shah Zafar Marg,
New Delhi-110124
6. The Secretary, DOPT
North Block, New Delhi

... Respondents

(By Advocate : Shri S.M. Zulfiqar Alam)

O R D E R (ORAL)

Hon'ble Mr. R.N. Singh, Member (J) :

The applicants are stated to be similarly placed, and have filed the present OA under Section 19 of the Administrative Tribunals Act 1985, praying therein for the following reliefs:-

“A) To call for the records of the case and declare that the applicant is entitled to Grade pay of Rs.4600 in P.B.-2 (Rs.9,300-34,800) Junior Hindi Translator and Grade pay of Rs.4800 in P.B.-2 (Rs.9,300-34,800) as Senior Translator in 19 terms of Government of India, Ministry of Finance, Department of Expenditure O.M. F.No.1/1/2008-IC dated 13th November, 2009.



B) To direct the respondents to grant Grade pay of Rs.4600 in P.B.-2 (Rs.9,300-34,800) as Junior Hindi Translator with effect from 13.7.2012 and Grade pay of Rs.4800 in P.B.-2 (Rs.9,300-34,800) as Senior Hindi Translator with effect from 12.06.2018 in terms of Government of India, Ministry of Finance, Department of Expenditure O.M. F.No.1/1/2008-IC dated 13th November, 2009 with all consequential benefits.

C) To award costs in favor of the applicants and pass any order or orders which this Hon'ble Tribunal may deem just & equitable in the facts & circumstances of the case.”

3. Learned counsel for the applicants submits that the applicants are similarly placed and have raised identical issue and their prayer in the OA is also same. Accordingly, they have filed MA No. 2525/2021 seeking permission to file the aforesaid OA jointly.

4. We are of the considered view that MA No. 2525/2021 seeking permission to file the aforesaid OA jointly is allowed.

5. Learned counsel for the applicants submits that the issue involved in the present OA has been decided by various Benches of this Tribunal as well as by the Hon'ble High Court(s) and Hon'ble Apex Court. Applicants have preferred representations for extending the benefits of those judgments, however, such

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representations (Annexure A-5) are still lying pending consideration of the respondents.

6. Issue notice. Shri S.M. Zulfiqar Alam, learned counsel, who appears for the respondents on advance service, accepts notice.

7. Learned counsel for the applicants submits that the applicants shall be satisfied if the present OA is disposed of, at this very stage, with a direction to the respondents to consider the applicants' aforesaid pending representation(s) and to dispose of the same in a time bound manner.

8. We are of the considered view that if such request of the learned counsel for the applicants is accepted, no prejudice is likely to be caused to the respondents.

9. In view of the above, without going into the merit of the claim of the applicants, we dispose of the present OA with direction to the respondents to consider the applicants' aforesaid pending representation(s) (Annexure A-5) and to dispose of the same by passing an appropriate reasoned and speaking order. It is further clarified that if the applicants are found similarly placed as the applicants in the cases referred to by them in their

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respective representation/representations, the respondents shall accord the same benefit as to the applicants in those cases. This exercise shall be completed by the respondents as expeditiously as possible and in any case within eight weeks from the date of receipt of a copy of this order.

10. The OA is disposed of in the aforesaid terms. Other pending MAs if any, also stand disposed of accordingly. No order as to costs.

(R.N. Singh)
Member (J)

/cc/daya/arti/

(A.K. Bishnoi)
Member (A)